सत्य नहीं है। मेहसाना में आदमी पकड़ा गया। मेहसाना राजस्थान में नहीं है, गुजरात में है। वे आपके यहां से आते हैं और आपके यहां से चले जाते हैं। राजस्थान सरकार ने पिछले समय बहुत अधिक मैटीरियल पकड़ा है। ...(व्यवधान)...

श्री नरेन्द्र मोहन (उत्तर प्रदेश): उपसभापति जी, मैं अपने आप को इसके साथ एसोसिएट करते हुए कहना चाहता हूं कि यह आर्म स्मगलिंग केवल राजस्थान के बार्डर से नहीं होता, यह और देशों से भी हो रहा है। पिछले दिनों हमारे गृह मंत्री जी ने कहा था कि बंगला देश, भूटान और म्यामार की सीमा से भी गड़बड़िया हो रही हैं। महोदया, राजस्थान की सीमा से जो आर्म्स स्मगलिंग होते हैं वे केवल मुंबइ तक नहीं जाते, वह उत्तर प्रदेश में भी पहुंचते हैं। अभी हाल ही मैं जम्मू में करीब 250 किलो आर.डी.एक्स. पकड़ी गई। कुछ समय पहले झेलम एक्सप्रेस को आर.डी.एक्स. से उड़ा दिया गया। अभी कुछ दिन पहले ही दिल्ली के सब्जी मंडी क्षेत्र में विस्फोट हुआ जिसमें 25 लोग घायल हो गए। उत्तर प्रदेश तथा दिल्ली में....

THE DEPUTY CHAIRMAN: Just a minute.

श्री नरेन्द्र मोहन: मैं एक मिनट में अपनी बात खत्म करता हूं।

THE DEPUTY CHAIRMAN: Just a minute. We are discussing about seizure of arms and RDX by the Gujarat police. You kindly confine yourself to that. If we go on discussing as to what is happening in the whole country, it is not possible now. You are impinging the rights of other Members. It is not my problem. It is the problem of other Members whose names are listed after you. You better be careful about it.

श्री नरेन्द्र मोहन: मैं यह कह रहा हूं कि यह जो आर्म स्मगछि होते हैं ये केवल गुजरात में ही नहीं पहुंचते हैं गुजरात से होते हुए देश के तमाम भागों में आर.डी.एक्स. पहुंच रहा है और इसके कारण बहुत समस्यायें उत्पन्न हो रही हैं। सबसे बड़ी समस्या इसमें भारत सरकार के खुफिया तंत्र की कार्यप्रणाली है। वह इतना असफल क्यों है? राज्य सरकार के साथ उसका तालमेल क्यो नहीं हो रहा है? अगर हमारा खुफिया तंत्र इस प्रकार से सोता रहेगा तो हम इस पर नियंत्रण नहीं कर सकरेंगे और समस्यायें बढ़ती चली जायेंगी। आज केवल रेल गाड़ियां ही नहीं उड़ाई जा रही है, बाजारों को ही नहीं उड़ाया जा रहा है, बसों को ही आर.डी.एक्स से नहीं उड़ाया जा रहा है, बल्क हम्परे एक मुख्य मंत्री के ऊपर भी बम फेंकने की चेष्ट कश्मीर में की गई। समस्या बहुत गंभीर है। मैडम, मैं यह चाहता हूं भारत सरकार का खुफिया तंत्र को सजग किया जाए और ऐसी व्यवस्था की जाए कि वह राज्य सरकारों के खुफिया तंत्र के साथ अपने संबंध ऐसे रखे जिससे ऐसी समस्यायें उत्पन्न न होने पाये। मैं अपने को इससे एसोसिएट करता हूं।

श्री डर्मिला चिमनभाई पटेल (गुजरात): उपसभापति महोदया, मैं भी इसके साथ जोड़ना चाहती हूं। यह गुजरात का इश्यु है और यह पूरे देश की आजादी के लिए खतरनाक बात है। स्मगलिंग वेपंस का भी होता है, आर.डी.एक्स. का भी होता है, ड्रग्स का भी होता है। अगर कश्मीर का इश्यु हम डिसकर करें तो उतना ही गम्भीर राजस्थान और गुजरात का इश्यु भी है। मैं आपके माध्यम से माननीय विदेश मंत्री जी से अनुरोध करती हूं कि राजस्थान और गुजरात का इश्यु भी डिसकस करें।

उपसभापति: विदेश मंत्री जी यहां बैठे हैं, उन्होंने सुना है।

RE: DERAILMENTS IN ORISSA

SHRI SANATAN BISI (Orissa): Madam, this is a serious matter regarding derailment in Orissa, particularly in the Korba Division of Orissa. Within a perod of 35 days, from 13th January, 19976 to 27th February, 1997, there have been 15 derailments. In the last derailment that took place on the 27th, on person died and several were injured. In such a situation, I demand: (i) Upgradation of track structure; (ii) Strengthening of railway tracks; (iii) Serious monitoring of track maintenance; (iv) More funds for the railway in Orissa.

THE DEPUTY CHAIRMAN: Mr. Bisi is always precise and brief. I congratulate him ...(Interruptions)...

If you make your point clearly, you can allow many others to speak. If you keep on repeating, then the others don't get a chance. Thank you.

RE: FRAUD COMMITTED BY INCOME TAX OFFICIALS IN THE REFUNDS OF INCOME TAX

SHRIS. PETER ALPHONSE (Tamil Nadu): Madam, I would lik to invite the attention of the House as well as the attention of the Government to the most sensational racket that is going on in the Income Tax Department. On 1st February, an Income Tax Officer in City Circle - 3, one Mr. Shankarnarayanan...

THE DEPUTY CHAIRMAN: Don't take names of those people who cannot defend themselves ...(Interruptions)...

SHRI S. PETER ALPHONSE: I am only narrating an incident. I am not making any allegations. I just want to inform the House that an Income Tax officer was murdered in broad day light. The investigations point to a person who is also an Income Tax officer. He was working under him. Thousands of murders take place every day and we don't discuss them in the House. What came out as the motive behind this murder was a sensational revelation. A racket has been unearthed involving crores of rupees. Usually, income tax assesses pay their tax in lumpsum to the department as advance tax. After settlement of accounts, refunds are made two or three years later. In this case, these two officers joined together and opened fictitious accounts in several banks. They defrauded the Income Tax Department of Rs. 20 lakhs. This has happened in one single circle alone. This money is legally due to innocent citizens. It is paid after a gap of two or three years. By this time the assesses forget about this money. This money is being looted by incme-tax officers throughout the country. In one single circle, the amount involved was Rs. 20 lakhs. This has not stopped with this murder. After five days, the wife of another income tax officer was murdered. In this case also, the investigations point towards another income tax officer who is also involved in such transactions. I would like to inform the House that crores of rupees which belong to innocent citizens are being looted by income-tax officers. Another thing is that the Income-tax Department gives prize money to informers. The informer gets 10 per cent, or 15 per cent or 20 per cent. They get this money only after two years.

What they do is, before the account is closed, the income tax officers call the informers.

They are being threatened that their names would be disclosed to the persons concerned.

So, the informers keep quiet. So, their prize money, after four or five years is transferred to ficticious accounts and looted by the corrupt income tax officers. All these have been by records. What I say is the Chennai Police have a case of murder. They cannot go into the transactions of Income Tax Department where crores of money which ought to be refloated to the public have been looted by the income tax people. My prayer to the House and to the Government is to appoint a special investigation team to go to the area circles, prepare a list of persons who are entitled for refund, how much moeny has been refunded to the actual persons, who are entitled for refund an also how many persons have been awarded the prize money as percentage from the black money. Thank you, Madam.

SHRIN. THALAVAI SUNDARAM (Tamil Nadu): Madam, I associate myself with my learned friend. Our learned friend spoke about the law and order problem in Tamil Nadu. My learned friend clearly said that everyday there is a murder in Tamil Nadu and that the law and order problem is in a very critical position. Thank You.

RE: FUNDS CRUNCH FOR GODAVARI PROJECT

SHRIMATI JAYAPRADA NAHATA (Andhra Pradesh): Madam, Deputy Chairman, we are all well aware of the pollution problem in the country. The river Godavari passing through Andhra Pradesh has become very polluted and has become a health hazard to the people. It requires immediate cleaning to be undertaken as in the case of River Ganga. I shall like to talk on the problem facing the Godavari project. The Rs. 34,19 crore Central Project proposed to protect the river Godavari from industrial effluents has proved to be a pipe-dream. The Statement Government's poor financial position is coming in the way of the project's execution. The Central Government had envisaged the project in November 1995 to save major rivers from pollution under national rivers action plan. The project has to be executed with 50 per cent funds from Centre and the remaining from the respective State Government. The save Godavari project as per